

**THE HIGH COURT OF MADHYA PRADESH**  
**M.Cr.C. No. 45591/2021**  
**Takhat Singh vs. State of M.P.**

**Gwalior, Dated : 16/09/2021**

Shri K.K. Sharma, counsel for the applicant.

Shri C.P. Singh, counsel for the State.

Case diary is available.

This first application under Section 438 of Cr.P.C. has been filed for grant of anticipatory bail.

The applicant apprehends his arrest in connection with Crime No.349/2021 registered at Police Station Chachoda Distt. Guna for offence under Section(s) 409, 420, 467, 468, 34 of IPC.

It is submitted by counsel for the applicant that applicant is working as a Panchayat Secretary. The allegations are that Rs. 14,94,000/- were misappropriated on account of construction of three ponds but in fact no pond was constructed at all. It is submitted that primary responsibility is that of Rojgar Sahayak and not of the Panchayat Secretary. The Sarpanch and Rojgar Sahayak have deposited the misappropriated amount on 03<sup>rd</sup> and 4<sup>th</sup> of August, 2021.....

At this stage, counsel for applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

**(G.S. Ahluwalia)**  
**Judge**